

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

OA 758/93.

Dt. of Order: 17-12-93.

28

K.Ramachander Rao

...Applicant

Vs.

1. The Divisional Engineer,
Telcom, Microwave Project,
Hyderabad.

...Respondent

Counsel for the Applicant : Shri A.Sudarshan Reddy

Shri N.V.Ramana Addl.CGSC

CORAM:

....2.

O.A.758/93

Date of Decision: 17-12-93

ORDER

As per Hon'ble Shri T. Chandrasekhara Reddy, Member(J)

This is an application filed under Section 19 of the Administrative Tribunals Act to direct the respondents to appoint the applicant in the post of Driver or any other suitable post in the respondent's organisation and to pass such other order or orders as may deem fit and proper in the circumstances of the case.

2. Survey No.1698 measuring 2500 Sq.mtrs, situated at Pedda-palli village belonged to the applicant herein and his father. For the purpose of construction of Microwave

by the respondent , and a compensation of Rs.24,480-25 paise had been paid to the applicant's father for acquisition of the said land. It is the case of the applicant that except the above said 0-25 kuntas of land, that the applicant's family did not own and possess any other land and by acquisition of the said land, their livelihood is taken away and so, it is the case of the applicant, that unless he is appointed in suitable post, that his family will not be able to survive. So, the present application is filed for the relief as already indicated above.

3. Counter is filed by the respondents opposing this OA.

4. It is said that the applicant had passed 8th Class and the applicant possesses driving licence. When the OA came up for hearing today, Mr. T. Chandrasekhara Reddy, counsel for the applicant, and Mr NV Ramana, Standing Counsel for the respondent, it became clear that the applicant had approached this Tribunal directly, without

T. C. R.

..3..

making proper representation to the competent authority for redressal of his grievance. So, in view of this position, we are of the opinion, that interest of justice would be better served if this OA is disposed of by giving appropriate directions to the respondents.

5. Hence, the applicant is permitted to make proper representation to the competent authority for redressal of his grievance within 15 days from the date of communication of this order. On receipt of such representation by the competent authority from the applicant, the competent authority shall consider the said representation of the applicant and pass appropriate orders within two months thereafter. The parties shall bear their own costs.

Chandrasekhar Reddy
(T.CHANDRASEKHARA REDDY)
Member(Judl.)

Dated: The 17th December, 1993

(Dictated in the open court)

8/1/94

spr

Copy to:-

1. The Divisional Engineer, Telecom, Microwave Project, Hyd.
2. One copy to Sri. A.Sudarshan Reddy, advocate, 1-9-312/6/2 Vidyanagar, Hyd.44.
3. One copy to Sri. D.Francis Paul, SC for Rlys, CAT, Hyd.
4. One copy to Library, CAT, Hyd.
5. One spare copy.

Rsm/-

25/12/93
Rsm/-
7/1/94

O.A.75893

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 12/1/1993

ORDER/JUDGMENT:

M.A/R.A/C.A No.

O.A.No. 75893 in

T.A.No. (W.P.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

